

THE CHANDIGARH DISTURBED AREAS (AMENDMENT)
ACT, 1989

No. 15 OF 1989

[18th May, 1989.]

An Act to amend the Chandigarh Disturbed Areas Act, 1983.

BE it enacted by Parliament in the Fortieth Year of the Republic of India as follows:—

Short
title and
com-
mence-
ment.

1. (1) This Act may be called the Chandigarh Disturbed Areas (Amendment) Act, 1989.

(2) It shall come into force at once.

Amend-
ment of
section 6.

2. In section 6 of the Chandigarh Disturbed Areas Act, 1983, for the words "the Administrator", the words "the Central Government" shall be substituted.

33 of 1983.